

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 8/2026

IN THE MATTER OF :-

M/s Chopra Hotels Private Limited

... Appellant

Versus

Punjab Pollution Control Board

...Respondent

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Through



**BIHU SHARMA
COUNSEL FOR THE MOEF & CC
ENROLLMENT NO. D/1574/2003
D-85(LGF) PANCHSHEEL ENCLAVE
NEW DELHI-110017**

PLACE: NEW DELHI

DATE: 03.04.2026

Email: bihusharma@gmail.com

PH: 9811055406

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Appeal No. 08/2026 (I.A. No. 102/2026)**

Report of the Joint Committee constituted in compliance to Hon'ble NGT order dated 23.02.2026 in Appeal No. 08 of 2026 (I.A. No. 102/2026) in the matter of M/s Chopra Hotels Private Limited Vs Punjab Pollution Control Board

1.0 Background and the Directions of Hon'ble National Green Tribunal

The present matter pertains to Appeal No. 08/2026 along with I.A. No. 102/2026, titled M/s Chopra Hotels Private Limited vs Punjab Pollution Control Board, before the National Green Tribunal (NGT), Principal Bench, New Delhi. The appeal has been filed under Section 16(c) of the National Green Tribunal Act, 2010 read with Section 33B of the Water (Prevention and Control of Pollution) Act, 1974, challenging the order dated 13.01.2026 issued by the Punjab Pollution Control Board (PPCB) under Sections 32 and 33A of the Water Act, 1974.

Aggrieved by the said order, the appellant initially approached the Punjab and Haryana High Court by filing CWP No. 940 of 2026, which was disposed of by the Hon'ble High Court vide order dated 23.01.2026, granting liberty to the appellant to avail the alternative statutory remedy before the NGT.

Thereafter, the matter was carried before the Hon'ble Supreme Court through SLP Nos. 3983/2026 and 4053/2026, wherein the Hon'ble Supreme Court vide order dated 29.01.2026 upheld the High Court's direction and permitted the appellant to approach the NGT and seek appropriate interim relief, including constitution of an expert team to inspect the site and verify the compliance status of the unit.

Pursuant to the above directions, the matter was taken up by the NGT on 23.02.2026, and the Tribunal constituted an Expert Team comprising representatives of CPCB, Regional Office of MoEF&CC, Chandigarh and NEERI to carry out site inspection and submit a report on the factual environmental status of the hotel unit.

The Hon'ble National Green Tribunal in the Order dated 23.02.2026 (Annexure-1) has issued Directions as under:

Para-05: In terms of the order of the Hon'ble Supreme Court, we deem it proper to constitute an Expert Team comprising of the Representative of the Central Pollution Control Board, RO, MoEF& CC, Chandigarh and a Representative of the Director NEERI. RO, MoEF& CC, Chandigarh will act as a coordinating agency in this Expert Team.

Para-06: The Expert Team will visit the site with prior intimation to the officers of the PPCB who will accompany them at the time of inspection as directed by the Hon'ble Supreme Court. The Expert Team will ascertain the factual status and will submit the Joint Inspection Report. It will be open to PPCB to submit the separate report.

Para-07: Let this exercise be completed by the Expert Team within four weeks. Appellant is directed to send a copy of this order to the Members of the Expert Team without any delay and the Registry of the NGT is also directed to forward the same to the Members of the Expert Team immediately.

Para-08: Parties will have an opportunity to file objection to the report of the Expert Team within ten days of submission of the report. Registry is directed to upload the report of the Expert Team in the website immediately after its receipt.

2.0. Compliance of the orders of Hon'ble National Green Tribunal:

2.1 Composition of the Joint Committee:

The Hon'ble NGT, vide order dated 23.02.2026, constituted an Expert Team comprising of the Representative of the Central Pollution Control Board, RO, MoEF& CC, Chandigarh and a Representative of the Director NEERI. RO, MoEF& CC, Chandigarh (act as a coordinating agency in this Expert Team) to conduct a site visit and collect relevant information to verify the facts raised by the applicant. The committee is comprised of following members was composed:

- ❖ Dr. K.Muthamizh Selvan Scientist-E, Regional Office, MoEF&CC Chandigarh (Representative from MoEF&CC Chandigarh)
- ❖ Er. Jagdish Prasad Meena, Sc-E, CPCB Regional Directorate, Chandigarh (Representative of CPCB)
- ❖ Dr. Raman Sharama, Sc-E, NEERI Regional office Delhi (Representative from NEERI)

The Joint Committee conducted a site visit on March 17, 2025, along with officials from PPCB, Municipal Corporation (MC) Jalandhar, and the hotel representative, who was also present

during the visit, to verify the facts and assess compliance with environmental norms. The Committee also inspected the Sewage Treatment Plant (STP) and Effluent Treatment Plant (ETP) installed for the treatment of wastewater generated from domestic and laundry operations, respectively. The details of officials presence is annexed as **Annexure II**

5.0 Factual Report of Joint Committee on issues raised in the letter petition:

The factual report with regards to the issues raised in the letter petition based on the observations made during the site visits and the information collected during the visit, is submitted as follows:

1. At the time of the visit, the Committee has observed that the hotel was closed in compliance with the directions issued by PPCB dated 13.01.2026. Further, in the presence of the committee members, the hotel was unsealed on the day of the visit (17.03.2026) by the Municipal Corporation (MC), Jalandhar to facilitate verification of the hotel premise. The Committee then entered the hotel premises to verify the facts. After completion of the visit, the hotel was sealed again by the Municipal Corporation (MC), Jalandhar team.
2. At the time of the visit, the Committee observed that all activities of the hotel, along with its STP and ETP, were non-operational in compliance with the PPCB closure directions issued under Sections 32 and 33A of the Water (Prevention and Control of Pollution) Act, 1974, dated 13.01.2026.
3. The Punjab Pollution control board (PPCB) has issued the closure order for the project due to non-compliance of Consent to Operate and the officials of PPCB informed that the untreated water was seen released in to the sewer during their inspection. ETP installed by the Project Proponent (PP) has no consent from the PPCB.
4. The Municipal Corporation of Jalandhar has informed that closure order was issued to the project due to the construction of canopy without the approval. The canopy was not in the approved layout plan.
5. The Project Proponent (PP) has obtained permission from the Punjab Water Regulation and Development Authority (PWRDA) on 26.02.2026 for abstraction of the ground water, which is valid up to 25.02.2029, with a permitted water abstraction limit of 1350 m³/month. The copy of PWRDA permission is enclosed as **Annexure-III**.

6. The Project Proponent (PP) has installed one borewell within the premises to meet its water requirement. An electromagnetic-type flow meter has been installed at the borewell, and records of fresh water consumption are being maintained. As per the logbook records, the average water consumption for the month of December was 804 m³/month (25.93 m³/day). For January 2026 (13 days), the average water consumption was calculated to be 27.53 m³/day, which is within the permissible limit of 1350 m³/day as approved by PWRDA.
7. As informed by the hotel representative, the hotel is having 70 rooms, one Banquet Hall of capacity 200-250 persons, 02 restaurants of capacity 70 persons each and one bar room of capacity 55 persons.
8. The Hotel has installed STP of capacity 70 KLD based on Biological Treatment which was not in operation during visit. The STP is comprised of Oil Grease removal system > Equalization Tank > Primary Tube Settler > MBBR Tank > Secondary Tube Settler > Multi Grade Filter > Activated Carbon Filter > Plate & Frame Filter Press for Sludge Dewatering System.
9. At the time of the visit, the Committee observed that the STP has been provided with an electromagnetic flow meter at the inlet and final outlet for measuring wastewater generation and discharge. Further, the Committee observed that a logbook of STP is being maintained.
10. At the time of the visit, the Committee observed that the kitchen effluent is segregated and routed through an oil and grease removal system to recover oil and grease before conveying the effluent to the in-house STP for further treatment.
11. The Project Proponent (PP) has installed a separate energy meter at STP but the record of the same was not produced.
12. The hotel has also provided one ETP of capacity 6 KLD for the treatment of trade effluent generated from laundry section. The ETP is comprised of Collection tank > Chemical dosing > Primary Tube Settler > Aeration Tank > Secondary Tube settler > Multi Grade Filter > Activated Carbon Filter.
13. At the time of the visit, the Committee observed that the ETP has been provided with an electromagnetic-type flow meter at the inlet and final outlet for measuring wastewater generation and discharge. Further, the Committee observed that a logbook of the ETP is being maintained. As per the logbook records for November 2025 and December 2025, approximately 1.8 KLD of effluent was generated from the laundry section.

14. The Project Proponent (PP) has obtained a No Objection Certificate (NOC) dated 11.09.2014 from the Municipal Corporation, Jalandhar, for the discharge of its wastewater into the sewer network of the MC, which is further treated at the treatment plant installed by the Municipal Corporation, Jalandhar, at Pholriwal. (**Annexure-IV**)
15. The Project Proponent (Hotel) has also provided a rainwater harvesting pit at the backside of the premises, and proper demarcation has been made for the same.
16. The hotel has installed suction hoods in the kitchen along with a proper ducting system. It was further informed that the stack height provided with the ducting has been enhanced and appears to be adequate.
17. The hotel has installed two DG sets of 380 KVA capacity each, provided with separate acoustic enclosures (canopies) and separate adequate stack height for proper dispersion of emissions.
18. The Project Proponent (PP) has produced records indicating that it had obtained membership and entered into a waste off take agreement dated 02.02.2026 with M/s J.K. Trading, Jalandhar, valid up to 01.02.2027, for the disposal/sale of spent oil generated during the servicing of DG sets. The copy enclosed as **Annexure-V**
19. The Project Proponent (PP) has provided a separate hazardous waste storage room with a lock-and-key arrangement at the backside of the hotel. However, no records with respect to the generation, storage, and disposal of hazardous waste were maintained. During the visit, no hazardous waste was found stored in the storage room, and no ETP sludge was observed within the premises.
20. Further, the committee observed that solid waste has been stored in a room at the backside of the premises. The hotel has installed a mechanical composter for in-house management of wet waste; however, the same appeared to be under-capacity and not effectively utilized. Further, the hotel representative informed that solid waste is being handed over to Municipal Corporation (MC) personnel/vendor for disposal. In addition, it was informed that the hotel is in the process of procuring a 100 kg/day capacity composter for processing wet waste.
21. At the time of visit, the Project Proponent (PP) produced records indicating that it had obtained membership and entered into a Solid and Wet waste off take agreement dated 01.04.2025 with M/s Shakti Garbage, Jalandhar, valid up to 31.03.2026, for the collection, transportation, treatment, and disposal of solid waste generated from the hotel premises. Copy enclosed as **Annexure-VI**.

22. As informed by PPCB, The Project Proponent (PP) has not applied for obtaining authorization under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for used oil, ETP sludge.
23. The Consent to Operate expired on 31.03.2025 under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as granted by PPCB. Further, as reported by PPCB, the Project Proponent (PP) has not obtained permission for operation of the ETP as stipulated in the Consent to Operate granted under the Water Act, 1974; therefore, the PP is required to obtain a varied Consent to Operate under the water Act. However, it has been informed that the PP has submitted an application for renewal/variation of the same.
24. During the inspection, the hotel representative informed that flow meters have been installed at the inlet and outlet of both the STP and ETP units. The hotel has also upgraded the stacks of the DG sets. Additionally, a dedicated hazardous waste storage room has been developed for the safe storage of sludge generated and used oil. The visit was carried out to verify compliance and address the violations of environmental norms as reported earlier by PPCB.

Suggestions



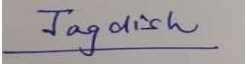
1. The Project Proponent shall obtain varied/amended Consent to Operate from the Punjab Pollution Control Board for the ETP installed for treatment of laundry effluent, as the same is not covered under the existing Consent to Operate granted under the Water (Prevention and Control of Pollution) Act, 1974.
2. The Project Proponent (PP) shall maintain a separate energy consumption logbook for the ETP (for laundry effluent) and the Sewage Treatment Plant (STP) to ensure proper operation of the same.
3. The Project Proponent (PP) shall also install a mechanical sludge dewatering system for handling sludge generated from the ETP and maintain proper records regarding the generation, handling and disposal of the sludge.
4. The Project Proponent shall obtain authorization under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from the Punjab Pollution Control Board (PPCB) for the generation of used oil, ETP sludge and maintain proper records regarding its generation, storage and disposal.
5. The Project Proponent (PP) shall obtain membership from the TSDF facility at Derabassi (Nimbua) for the final disposal of ETP sludge.

6. The Project Proponent (PP) shall ensure segregation of waste at source and in-house processing of biodegradable waste generated from kitchen and restaurant activities as per the provisions of the Solid Waste Management Rules, 2016, and ensure proper operation and maintenance of the bio-composter installed within the premises.
7. The Project Proponent shall ensure periodic cleaning and maintenance of the rainwater harvesting pits installed within the premises before the pre-monsoon season, and records of the same shall be maintained.

Conclusions:

The above factual report of the Joint Committee, submitted in compliance with the orders of the Hon'ble NGT, is presented for consideration and may kindly be taken on record. The Joint Committee shall abide by any further directions of the Hon'ble NGT in this matter.

5.0 **Joint Committee** :(As per order of the Hon'ble NGT Principal Bench, New Delhi dated 23.02.2026)

Name & Designation	Organizations /Institutes / Departments	Signature
Dr. K. Muthamizh Selvan Scientist-E,	Regional Office, MoEF&CC Chandigarh (Representative from MoEF&CC Chandigarh	
Dr. Raman Sharama, Scientist-E,	Regional Office NEERI, Delhi (Representative from NEERI)	
Er. Jagdish Prasad Meena, Scientist- 'E'	Central Pollution Control Board, Regional Directorate, Chandigarh (Representative of CPCB, RD Chandigarh)	

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Appeal No. 08/2026
(I.A. No. 102/2026)

M/s Chopra Hotels Private Limited

Appellant

Versus

Punjab Pollution Control Board

Respondent

Date of hearing: 23.02.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Appellant: Mr. Atmaram Nadkarni, Senior Advocate with Mr. Swapnil Gupta, Mr. S.S. Rebello, Ms. Deepti Arya, Ms. Himanshi Nagpal, Ms. Manisha Gupta, Mr. Varun Chugh, Mr. Prashant Rawat, Mr. Harshit Gupta, Mr. Santosh & Mr. Sumit Mishra, Advocates

Respondent: Mr. Sanjay Upadhyay, Senior Advocate with Mr. J.H. Jafri, Ms. Deepmala Chauhan, Ms. Eisha Krishn, Ms. Mansi Bachani, Ms. Fizza Zaidi, Mr. Amrik Singh & Mr. Prabhav Pachory, Advocates for PPCB

ORDER

1. By this appeal filed under Section 16 (c) of the National Green Tribunal Act, 2010 read with Section 33 B of the Water (Prevention and Control of Pollution) Act, 1974 (Water Act, 1974), the appellant has challenged the order of the Respondent – Punjab Pollution Control Board (PPCB) dated 13.01.2026 passed by the PPCB under Section 32 read with Section 33-A of the Water Act, 1974.

2. Learned counsel for the appellant has submitted that the order under challenged in this appeal was at the first instance challenged before the High Court of Punjab and Haryana at Chandigarh in CWP-940-2026 (O&M) and the division bench of the High Court of Punjab and Haryana by the order dated 23.01.2026 had taken the view that the appellant has remedy before the NGT under Section 33B(c) of the Water Act, 1974. Hence, the Civil Writ Petition was disposed of relegating the petitioner to avail the alternate remedy before the NGT.

3. He has further submitted that the above order of the Punjab and Haryana High Court was subject matter of challenge before the Hon'ble Supreme Court in SLP Nos. 3983/2026 and 4053/2026 wherein the Hon'ble Supreme Court has passed the following order on 29.01.2026: -

"1. These two Special Leave Petitions are directed against a judgment dated 23.01.2026 passed by the Division Bench of the Punjab and Haryana High Court whereby the petitioners have been relegated to avail the alternative remedies either under the statute itself or to approach the National Green Tribunal("NGT") under Section 33B(c) of the Water Act.

2. We have heard the learned senior counsel on behalf of the petitioners as well as learned senior counsel along with AG/AAG on behalf of the State of Punjab and its authorities and the learned counsel on behalf of State Pollution Control Board.

3. In our considered opinion, there is no need to interfere with the impugned order of the High Court to the extent of relegating the petitioners to avail the alternative remedy. However, the following clarificatory directions, in the peculiar facts and circumstances of this case, are necessitated:

(i) The petitioners may approach the NGT, if so advised, at the earliest along with an application for interim directions.

(ii) In view of the categorical stand taken on behalf of the petitioners that the hotel has already complied with all the norms including the requisite ETP etc., the petitioners may request the NGT to constitute an expert team to visit the site where officers of the State Pollution Control Board may also accompany. The joint inspection report and/or the separate reports, may be submitted by the State Pollution Control Board and the expert committee constituted by NGT. The NGT may consider the prayer for interim directions. It is, however, clarified that we have not expressed any opinion on merits of such prayer.

4. Till further orders are passed by the NGT, the hotel shall remain non-functional. However, the directions issued by us vide order dated 20.01.2026 with respect to allowing the printing press for the publication of newspaper "Punjab Kesari" to function uninterruptedly, shall continue in force and, thus, the newspaper shall be allowed to publish uninterruptedly without causing any impediment subject to the final order that may be passed by the NGT. The NGT may further also consider the prayer for restoration of electricity power supply for the limited purposes and subject to such terms and conditions as it may deem appropriate to be imposed. We request the NGT to decide the matter expeditiously.

5. The Special Leave Petitions stand disposed of, along with pending application(s), if any."

4. He has submitted that in terms of the above order of the Hon'ble Supreme Court an Expert Committee be appointed by the Tribunal to visit the site and ascertain the correct position.

5. In terms of the order of the Hon'ble Supreme Court, we deem it proper to constitute an Expert Team comprising of the Representative of the Central Pollution Control Board, RO, MoEF & CC, Chandigarh and a Representative of the Director NEERI, RO, MoEF & CC, Chandigarh will act as a coordinating agency in this Expert Team.

6. The Expert Team will visit the site with prior intimation to the officers of the PPCB who will accompany them at the time of inspection as directed by the Hon'ble Supreme Court. The Expert Team will ascertain the factual status and will submit the Joint Inspection Report. It will be open to PPCB to submit the separate report.

7. Let this exercise be completed by the Expert Team within four weeks. Appellant is directed to send a copy of this order to the Members of the Expert Team without any delay and the Registry of the NGT is also directed to forward the same to the Members of the Expert Team immediately.

8. Parties will have an opportunity to file objection to the report of the Expert Team within ten days of submission of the report. Registry is directed to upload the report of the Expert Team in the website immediately after its receipt.


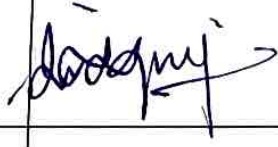


9. List on 07.04.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

February 23, 2026
Appeal No. 08/2026
(I.A. No. 102/2026)
AS

Attendance sheet for the Joint Committee visit on 17.03.2026 in the matter of (Appeal No. 08/2026 & I.A. No. 102/2026) M/s Chopra Hotels Private Limited Versus Punjab Pollution Control Board

S.No	Name, Designation & Address	Signature
1	GURDEV SINGH, O'MAN MCJ	
2	SACHIN AND ANILKUMAR SEWADAR MCJ	Sachin Kumar Anil Kumar
3	Dr. K. M. SELVAN, MOEPZ RO - Chandigarh	
4	Jagdish Prasad Meena, SC-'E' EPCB, RO Chandigarh	Jagdish
5	Dr. Raman Sharma, Scientist E CSIR-NEERI	रामशर्मा 17.03.2026
6	Mr. Govind Mulem (GM)	
7	Mr. Rahul (Sales Manager)	
8	Mr. Vinay (Finance Manager)	Vinay
9	Ms. Sarita (Housekeeping Manager)	

Attendance sheet for the Joint Committee visit on 17.03.2026 in the matter of (Appeal No. 08/2026 & I.A. No. 102/2026) M/s Chopra Hotels Private Limited Versus Punjab Pollution Control Board

S.No	Name, Designation & Address	Signature
10.	Sunaina (Housekeeping) G.S.A)	Sunaina.
11.	Mitlesh (Housekeeping) G.S.A	Mitlesh
12.	Mr. Daljeet Singh (Chief Engineer)	Signature
13.	Mr. Krishankant (Security Manager)	Khushminder Singh
14.	Mr. Sushil (Engineering Supervisor)	Sushil
15.	Kushwinder (Driver)	Khushminder Singh
16.	Vivek Prakash Pande (Director - Chopra Hotel Pvt. Ltd.)	Vivek Pande
17.	Samita (Senior Env. Engg.)	Samita
18.	Deepak Chahal (Environmental Engineer)	Deepak



PUNJAB WATER REGULATION AND DEVELOPMENT AUTHORITY
SCO No. 42-45 (3rd Floor) Sector 17-E, CHANDIGARH – 160017

PERMISSION FOR EXTRACTION OF GROUNDWATER

(Under The Punjab Groundwater Extraction And Conservation Directions, 2023)

Unit ID	Permission Number	Date of Grant of Permission	Valid up to
20260200072	GW/PWRDA/02/2026/L1/175	26-Feb-2026	25-Feb-2029

1	Name of Unit	PARK PLAZA By CHOPRA HOTELS PVT.LTD.		
2	Activity of Unit	Commercial		
3	Address/Location of Unit	Civil Line Pucca Bagh,		
		Jalandhar	PIN: 144001	
4	Assessment Area(Block)	JALANDHAR-EAST	Status: ORANGE	
5	District	JALANDHAR		
6	Head Office Address	, None		
	Email	vivek@punjabkesari.net.in		
	Phone/Mobile No.	7837580086		
7	Project Status	Existing : 06-10-2024		
8	No. of Existing Tube-Wells	No. of Proposed Tube-Wells	Total Number of Tube-Wells Permitted	
	1	1	2	
9	Volume of Ground Water Permitted to be Extracted (m3/month)	Fresh	Brackish/Saline	De-watering
		1350	0	0

Note: This permission is granted in terms of the Punjab Groundwater Extraction and Conservation Directions, 2023 notified on 27th January, 2023 under section 15 of the Punjab Water Resources (Management and Regulation) Act, 2020 and is subject to the conditions given overleaf.

Digitally signed by MANDEEP SINGH CHEEMA
Reason: Approval
Location: Chandigarh
Date: 26-02-2026 13:58:48 PM

Designation : A.O.L-1

Terms and Conditions

1. User shall comply with the provisions of the Punjab Water Resources (Management and Regulation) Act, 2020, The Punjab Groundwater Extraction and Conservation Directions, 2023 and other Regulations, Directions and instructions issued by the Authority from time to time.
2. The User shall install a water meter of required Specifications at each extraction structure and inform PWRDA along with a Calibration Certificate. The water meter shall conform to the technical specifications, performance parameters and connectivity standards, etc. as required by the Authority. The timeline for installation of water meters of required specifications shall be:
The unit having existing extraction structure/(s), shall install required water meter on each existing extraction structure within six months of the date of permission.
The unit proposing to construct extraction structure/(s), shall install required water meter on each of the proposed extraction structure within six months from the date of installation of the extraction structure/(s).
3. The User (if required to install piezometer as per Directions) shall install the piezometer of the required specifications within six months of the date of permission or the date of commencement of groundwater extraction, whichever is later. (refer para 5.2 of the Directions).
4. Payment Cycle and Schedule shall be as per para 4.8 of the Directions.
5. In case of proposed water extraction structure which is yet to be commissioned, the user will intimate the Authority regarding all the details of the structure within 15 days of energizing of structure.
6. In case a Unit comprises or contains a stadium/cricket ground or other sports ground/sports court or golf course etc. then the User shall ensure an appropriate mechanism for rainwater harvesting i.e. storage and reuse (without artificial recharge), within three months of the date of permission.
7. This Permission does not absolve the Unit of its obligations to obtain other required statutory and administrative clearances from appropriate Authorities.
8. The issue of this Permission does not imply that other statutory or administrative clearances shall necessarily be granted to the unit by the concerned Authorities.
9. This Permission is being issued without any prejudice to the orders of any court of law in cases related to groundwater or any other related matters.
10. The Authority may inspect the Unit and original documents at any time. In case it is found that any material facts have been concealed or misreported or any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the permission granted immediately and may cancel or alter the permission after giving a notice to the Unit. This will be without prejudice to any other action that may be taken under the law for supply of wrong information.
11. The User is advised to keep on checking the website of the Authority for updates on Directions and instructions on matters related to extraction of groundwater.
12. The User shall obtain revised/varied/fresh permission as the case may be, in case there is any change in ground water extraction structure, volume etc, before the aforesaid change is affected or within the time permitted under the Directions.
13. In case of dewatering, the disposal of de-watered volume (into a drain, sewer, nearby land, water body etc.) will be as per PPCB consent wherever applicable.
14. A user shall apply for renewal of permission in the required format three months prior to the expiry of permission.

MUNICIPAL CORPORATION, JALANDHAR

From

Superintendent Engineer (O&M)
Municipal Corporation
Jalandhar

To

Sh. Amit Chopra,
Director
Chopra Hotels Pvt. Ltd.,
Police Line Road,
Jalandhar

Memo No. 240/SE Dated 11/9/14

Sub:


Issuance of N.O.C. regarding disposal of sewage water into Main M.C. Sewer, N.O.C. regarding water supply connection and N.O.C. regarding disposal of solid waste to Main Municipal Corporation Solid Waste Collection Centre of Chopra Hotels Pvt. Ltd., Police Line Road, Jalandhar

Reference your application for issuance of N.O.C. regarding disposal of sewage water, N.O.C. for water supply connection and N.O.C. for collection of solid waste.

N.O.C. is hereby granted to the firm with the following terms and conditions:

- (1) The firm undertakes to pay sharing charges and connection fee charges before making the water supply and sewerage connection with the main lines of the Municipal Corporation.
- (2) The firm shall make the payment of sewerage disposal charges as per Local Govt. rules.

- (3) The firm is allowed to dispose the sewage water into Municipal Corporation sewer which will be treated in the Treatment Plant installed by the Municipal Corporation, Jalandhar at Pholriwal.
- (4) The firm shall make its own arrangement for door to door collection of garbage and transportation to the nearest dumping site of Municipal Corporation and Municipal Corporation shall lift the garbage from the Collection Centre.
- (5) The firm shall abide by the Municipal Solid Waste (Management & Handling) Rules, 2000.
- (6) The firm shall install the Rain Water Harvesting System and STP at their own cost.
- (7) The firm shall install the discharge meter on the Submersible Pump as per the guidelines of the Hon'ble Punjab & Haryana High Court, Chandigarh.


Superintending Engineer (O&M)
Municipal Corporation,
Jalandhar



सत्यमेव जयते

267

INDIA NON JUDICIAL

Government of Punjab

Annexure V 18

e-Stamp

Certificate No. : IN-PB19094223325852Y
 Certificate Issued Date : 09-Feb-2026 02:56 PM
 Certificate Issued By : pbanshreu
 Account Reference : NEWIMPACC (SV)/ pb7043904/ JALANDHAR/ PB-JL
 Unique Doc. Reference : SUBIN-PBPB704390434165778023142Y
 Purchased by : VIVEK PRAKASH PANDEY
 Description of Document : Article 5(d) Agreement - if not otherwise provided for
 Property Description : Not Applicable
 Area of Property : Not Applicable
 Consideration Price (Rs.) : 0
 (Zero)
 First Party : CHOPRA HOTELS PRIVATE LIMITED
 Second Party : JK TRADING COMPANY
 Stamp Duty Paid By : CHOPRA HOTELS PRIVATE LIMITED
 Stamp Duty Amount(Rs.) : 50
 (Fifty only)
 Social Infrastructure Cess(Rs.) : 0
 (Zero)
 Total Stamp Duty Amount(Rs.) : 50
 (Fifty only)

KARANVIR STAMP VENDOR
 JALANDHAR
 ACC-PB7043904



11009
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MEMBERSHIP AND WASTE OFFTAKE AGREEMENT

This MEMBERSHIP AND WASTE OFFTAKE AGREEMENT (Hereinafter referred as the agreement) made on this 02 February 2026 by and amongst and valid up to 01 February 2027.

M/s J.K Trading Co., D-51 Sports and surgical complex , Kapurthala Road, Jalandhar, a Proprietorship firm owned by Sh. Varinder Kumar (hereinafter referred to as the ' Recycler which expression shall unless repugnant to the context, or meaning thereof mean and and include its successors and assigns) represented by prop.

IPF 0034643529

AND

M/s Chopra Hotels Privite limited., B-XIII-294, Police Line Road, Jalandhar Punjab-144001

For Chopra Hotels Pvt. Ltd.

For JK TRADING CO.
 Prop.

Vivek Pandey
 Authorised Signatory

1. The validity of this Stamp certificate should be verified at www.ancilestamp.com/ or using e-Stamp MOBILE App of Stock Helpline
 2. In case of any discrepancy please inform the Competent Authority

thereof, men and include its successors and permitted assigns) represented by a Sh. Vivek Prakash Pandey (Director)

WHEREAS

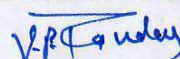
1. The Generator desires to get its hazardous waste (5.1 schedule -1) being generated at their production unit (S) mentioned above as per their valid authorization from Punjab Pollution Control Board (PPCB) to be collected, transported, treated , stored and disposed off by recycler, to which the recycler has agreed, on the terms and conditions contained in this Agreement.
2. The Recycler has been authorized by center Pollution Control Board, New Delhi vide registration No. B-29016(1054)(Reg.) 109HWMD Dated 01-12-2009, valid up to for ever as recycler & Regn/PPCB/2021-26/R-05 to valid up to 25/02/2026.
3. The Generator will sell the hazardous waste (according to category No. 5.1 of schedule-1) to recycler only and not anywhere.
4. The Generator shall provide manifest to the recycler as per the rules. Upon receipt of a manifested waste, the recycler shall determine if the manifest accurately describes the waste it accompanies any discrepancy in weight, piece count (for batch or containerized waste shipments, one container per truck load), or waste type are considered significant and should we noted an all copy of the manifest at the time of signature. The recycler shall try to reconcile the discrepancy with generator promptly. Any discrepancy not resolved within 15 days of waste receipt shall be reported by the recycler to PPCB with an explanatory letter and a copy of the Manifest.
5. If the Generator sales his Hazardous waste to any other person or bill any other person in that case membership and agreement will be CANCELLED.
6. Packing and Labeling: The generator shall ensure that the hazardous waste is packed in a manner suitable for storage and transport and the labeling and packaging shall we easily visible and we able to withstand physical conditions and climate factors, such packaging and labeling should be in full compliances of the rules.
7. In the event of false information to the recycler of any nature, all associated direct and indirect liabilities are the responsibility of the generator.
8. The recycler shall not accept Hazardous Waste of a type and variety for which it does not have the requisite authorization or capacity.
9. This Agreement shall remain in force only for the Active Terms
10. In the event any change and/or revision is made the operating conditions, financial implication, etc, by or no the behest of a statutory authority, the same will be binding on the parties to this Agreement.
11. This agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

For J.K. TRADING CO.



Prop.

For Chopra Hotels Pvt. Ltd.


Authorised Signatory

For: GENERATOR

For Chopra Hotels Pvt. Ltd.

Chopra Hotels Pvt. Ltd.
(Director)

V.P. Fowley
Authorised Signatory

For: J.K Trading Company

For J.K. TRADING CO.

(Authorised Signatory)

[Signature]
Prop.

Witness:

Signature:

Name:

Address:

Ratan
Ratan
210 L MODEL TOWN
JALANDHAR
PB

Witness:

Signature:

Name:

Address:

[Signature]
[Signature]
D-51, Sports & social
Complex

270

Chopra Hotels Private Limited

Regd. Office: B-XIII-294, Police Lines, Jalandhar-144001

SOLID & WET WASTE OFFTAKE AGREEMENT

This SOLID & WET WASTE OFFTAKE AGREEMENT (Hereinafter referred as the agreement) made on this 1st April 2025 by and amongst and valid up to 31st March 2026.

M/s Shakti Garbage., Santoshi Nagar, Qazi Mandi, Jalandhar, a **Proprietorship firm owned by Mr. Shakti** (hereinafter referred to as the 'Recycler' which expression shall unless repugnant to the context, or meaning thereof mean and include its successors and assigns) represented by prop.

AND

M/s Chopra Hotels Pvt. Ltd., B-XIII-294, Police Lines, Jalandhar City, Punjab-144001 (herein after referred to as the 'Generator' which expression shall unless repugnant to the context or meaning thereof, men and include its successors and permitted assigns) represented by a **Sh. Vivek Prakash Pandey (Director)**

WHEREAS :

1. The Generator desires to get its Solid & Wet waste being generated at their production unit (S) mentioned above as per their valid authorization from Punjab Pollution Control Board (PPCB) to be collected, transported, treated, stored and disposed off by Municipal Corporation Vendor, to which the recycler has agreed, on the terms and conditions contained in this Agreement.
2. The Recycler has been authorized by Municipal Corporation Jalandhar vide trade license number 36/30049 Dated 25-06-2025, valid up to 31/03/2026.
3. The Generator will sell the Solid & Wet waste to Municipal Corporation vendors only and not elsewhere.
4. The generator shall ensure that the solid waste is packed in a manner which is suitable for storage and transport.
5. This Agreement shall remain in force only for the Active Terms.
6. In the event any change and/or revision is made the operating conditions, financial implication, etc, by or no the behest of a statutory authority, the same will be binding on the parties to this Agreement.
7. This agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.

For: GENERATOR
For Chopra Hotels Pvt. Ltd.
[Signature]
Chopra Hotels Pvt. Ltd.
Authorized Signatory
(Director)

[Signature]
For: M/s Shakti Garbage

(Authorised Signatory)

Witness:

Signature: *[Signature]*

Name: SONIL KUMAR S/O KANVAR LAL

Address: H.No. 284 EKTA NAGAR JALANDHAR

Witness:

Signature: *[Signature]*

Name: Parmeshwar

BABURAM

KAZI MANDI, MAORSHI

M.Hode → JALANDHAR CITY